

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. 3638

TO BE ANSWERED ON WEDNESDAY, THE 17th MARCH, 2021

Amending Contempt of Courts Act

3638. Shri RAVIKUMAR D. :

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has any plan to amend Contempt of Courts Act, 1971 to curtail the contempt power of the judiciary and if so, the details thereof;
- (b) the details of contempt of court cases pending for the last five years, State-wise; and
- (c) the details of contempt of court cases punished in Supreme Court during the last five years?

ANSWER

**MINISTER FOR LAW AND JUSTICE, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

(a) & (b): There is no proposal under consideration of the Government to amend Contempt of Courts Act, 1971. The Government does not maintain state-wise details of contempt of court cases.

(c): As per information received from the Supreme Court of India, details regarding punishment for contempt of Court is not maintained by them. However, the number of contempt of Court Cases instituted and disposed of in the last five years is as under:

Year	No. of Contempt Cases instituted	No. of Contempt Cases disposed
2016	342	353
2017	375	301
2018	363	397
2019	421	424
2020	204	203
2021 (upto 11.03.2021)	51	55